

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2134

ANSWERED ON:23.11.2010

ATROCITIES AGAINST DOMESTIC SERVANT

Das Shri Khagen;Laguri Shri Yashbant Narayan Singh;Vasava Shri Mansukhbhai D.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received any complaints with regard to exploitation/atrocities against domestic servant of tender age;
- (b) if so, the the total number of such cases reported during each of the last three years and the current year, State-wise;
- (c) the total number of accused arrested and action taken against them during the said period, State-wise; and
- (d) the steps taken by the Government to curb such cases in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (d): Instances of exploitation against domestic servants of tender age have been reported in media. However, as per inputs provided by National Crime Record Bureau no such information is maintained centrally. As per Seventh Schedule, 'Police and 'Public order' are State's subjects under the Constitution, and as such the primary responsibility of prevention, detection, registration, investigation and prosecution of crimes, including crimes against children, lies with the State Governments and Union Territory Administrations. The Union Government attaches highest importance to the matter of prevention and control of all forms of crime against children. Ministry of Home Affairs has sent detailed advisories on dated 9th September, 2009 and 14th July, 2010 to all State Governments/UT Administrations wherein they have been advised, inter-alia, to make comprehensive review of the effectiveness of the law enforcement machinery in tackling the problem of crime against women and children.

The advisory has specifically advised for proper enforcement of Child Labour (Prohibition and Regulation) Act, 1986. As per the inputs provided by Ministry of Labour and Employment, Section 14 of the Child Labour (Prohibition & Regulation) Act, 1986, prohibits the employment of children below the age of 14 years in 18 Occupations and 65 Processes including domestic servant. Any person who employs a child in any occupation or process where employment of children is prohibited under the Act, is liable for punishment with imprisonment for a term which shall not be less than 3 months but which may extend to one year or with fine ranging from Rs. 10,000/- to Rs. 20,000/-. In addition, Ministry of Labour is implementing the scheme of National Child Labour Project (NCLP), under which, children withdrawn from hazardous work are admitted into Special Schools, where these children are provided with accelerated bridging education, vocational training nutrition, stipend and health care facilities etc., before they are mainstreamed into regular education system.

Ministry of Labour & Employment has also developed a detailed protocol for prevention, rescue, repatriation, rehabilitation and reintegration of migrant and trafficked child labour. The protocol has been issued to all State Governments/UT Administration for implementation.